

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 411
New IA/2254/ND/2024 in
IB/43/ND/2024

IN THE MATTER OF:

Srei Equipment Finance Limited	...	Applicant
Versus		
Nurit Properties Private Limited	...	Respondent

Under Section 7 of (IBC), 2016

Order delivered on 08.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Abhishek Anand, Mr. Sugandh Kochhar,
Ms. Srishti Juneja, Advs.
Mr. Arijit Mazumdar, Mr. Shambo Nandy,
Ms. Anoushka Anoushka, Advs.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/2254/ND/2024:-

This is an application filed by the Respondent in IB/43/ND/2024 to recall the order dated 18.04.2024. Ld. Counsel for the Respondent/ Applicant is present through VC and submitted that they received a copy of the application, however they are having a strong objection in allowing this application. Considering the facts and circumstances mentioned in the application, in the interest of justice, the present application is **allowed**. The Respondent is permitted to file reply within one week with a condition to deposit a sum of Rs. 5,000/- to the "Prime Minister National Relief Fund" and file proof of service. List this matter on **31.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)